

6. M/s. Supreme Enterprises.
7. M/s. Vijay Rattan Enterprises.
8. M/s. Vishal Gas Service.
9. M/s. Rajdhani Gas Service.
10. M/s. J. J. Gas Service,
11. M/s. Delhi State Civil Supplies Corpn.

(d) Oil Company instructions already exist that under normal circumstances refill supplies should be made within 24 hours.

(e) Dose not arise.

Reservation in executive cadre of Defence Forces

3271. DR. G. NIJAYA RAMA RAO : Will the Minister of DEFENCE be pleased to state :

(a) the number of Scheduled Castes/ Scheduled Tribes persons recruited in the executive cadre of the Defence Forces including the civilian staff.

(b) whether the reservation of 18 percent in force has been fully observed, if not, the reasons thereof; and

(c) the remedial/corrective steps Government propose to take to ensure that orders regarding reservation are implemented ?

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : (a) and (b). In the "Defence Services" (Armed Forces) there is no "Executive Cadre". There are no reservation for Scheduled Castes and Scheduled Tribes in the Armed Forces.

The civilian staff working with the Defence Services are classified like all other Central Government servants as follows :

- (i) Group 'A,
- (ii) Group 'B'
- (iii) Group 'C, and
- (iv) Group 'D'

For the civilian posts, the reservations for Scheduled Castes at 15% and for Scheduled Tribes at 7 1/2% are in force. These reservations are being implemented in accordance with the existing Rules.

(c) Dose not arise.

[Translation]

Industrial training to Women in the country

3272. SHRIMATI USHA CHAUDHARI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) the steps taken so far to provide Industrial training to women in the country;

(b) whether Government propose to start new schemes and provide more incentives in future for setting up more small scale industries; and

(c) if so, the outlines and other details thereof ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) A scheme for providing training to Women Entrepreneurs is being implemented by Small Industry Development Organisation since 1978-79.

(b) No, Sir.

(c) Question does not arise.

[English]

Manufacture of ampicillin from chemical grade of 6-APA

3273. SHRI MOTI LAL SINGH : Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state :

(a) whether it is a fact that some of the Ampicillin and its salts are manufactured in our country from chemical grade of 6-APA;

(b) whether it is also a fact that such Ampicillin manufactured is canarogenic and forbidden world wide due to the presence of dimethylamiline in the intermediate;

(c) if so, the steps Government have taken in the matter; and

(d) if no steps have been taken, the reasons why Government allowed manufacture of Ampicillin from chemical grade of 6-APA ?

THE MINISTER OF CHEMICALS AND FERTILIZERS AND INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL) : (a) Ampicillin is being produced in the country from 6-APA produced by chemical as well as enzymatic processes.

(b) This Ministry is not aware of such reports.

(c) and (d). Do not arise.

[Translation]

Proposal for Declaring Ajmer a Backward District

3274. SHRI VISHNU MODI : Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state :

(a) whether Government have received any proposal from Rajasthan to declare Ajmer a backward area/district;

(b) if so, the action taken by Government thereon so far; and

(c) by what time Ajmer will be declared a backward area/district and if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHAMMAD KHAN) : (a) No, Sir.

(b) Does not arise.

(c) Ajmer does not fulfil the criteria prescribed for the identification of the backward areas.

12.00 hrs.

DR. KRUPASINDHU BHOI : Mr. Speaker, Sir, you must have heard from the radio and television yesterday that there is an accident on railway in my constituency and six people have died. I have given a Calling Attention notice ..(Interruptions)

MR. SPEAKER : That can be discussed later.

DR. KRUPASINDHU BHOI : It is my request, Sir . (Interruptions)

AN HON. MEMBER : Sir, the Railway Minister should come out with a statement on this...(Interruptions)

MR. SPEAKER : If it calls for a statement, it will be coming. No problem. We will see.

PAPPRS LAID ON THE TABLE

[English]

Defence Service Estimates, 1985-86 and Cantonment Fund Servants (Amendment) Rules, 1984.

THE MINISTER OF DEFENCE (SHRI P. V. NARASIMHA RAO) : I beg to lay on the Table—

- (1) A copy of the Defence Services Estimates, 1985-86 (Hindi and English versions).

(Placed in Library. See No. L.T. 710/85)

- (2) A copy of the Cantonment Fund Servants (Amendment) Rules, 1984 (Hindi and English versions) published in Notification No. SRO 53 in Gazette of India dated the 9th March, 1985, under section 280 of the Cantonment Act, 1924.

(Placed in Library. See No. LT 711/85)

Detailed Demands for Grants of the Ministry of Industry and Company Affairs, Notifications under Industries (Development and Regulation) Act, 1951.

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COM-